

**In the National Company Law Tribunal, Jaipur**

**125/441/ND/2017**

**TA No. 59/2018**

**UNDER SECTION 441 OF IBC**

**In the matter of:**

**M/s. Kiran Fine Jewellers Pct. Ltd. .... Applicant/Petitioners**

**VS.**

**ROC Jaipur .....Respondent**

**Order delivered on 06.09.2018**

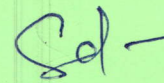
**Coram: Shri R. Varadharajan, Member (Judicial)**

For Petitioner (s) : Sandeep Taneja, Adv.

For Respondent(s) : Dr. Amol Shinde

**ORDER**

Learned counsel for the petitioner is present and learned Deputy Registrar of Companies for ROC is also present. Perusal of the records of this Tribunal shows that the report of the ROC is not available along with computation chart in relation to the maximum fine imposable for the offence and in the circumstances the ROC is directed to file a detail computation chart of fine/ punishment prescribed as normally done in relation to the petitions for compounding. For this purpose, 2 weeks time is granted to the ROC. Post the matter on 28.09.2018.



**(R. Varadharajan)  
Member (Judicial)**